

- (ii) The Textiles (Production by Handloom) Control Amendment Order, 1961 published in Notification No. S.O. 2820 dated the 2nd December, 1961 under sub-section (6) of section 3 of the Essential Commodities Act, 1955, together with an explanatory note. [Placed in Library See No. Lt-3486|62].
- (iii) The Rubber (First Amendment) Rules, 1962 published in Notification No. G.S.R. 206 dated the 17th February, 1962, under sub-section (3) of section 25 of the Rubber Act, 1947. [Placed in Library See No. Lt-3487|62].

KHADI AND VILLAGE INDUSTRIES COMMISSION (AMENDMENT) RULES, NOTIFICATION UNDER THE ESSENTIAL COMMODITIES ACT, REPORT OF TARIFF COMMISSION AND GOVERNMENT RESOLUTION.

Shri Manubhai Shah: I beg to lay on the Table—

- (i) a copy of the Khadi and village Industries Commission (Amendment) Rules, 1962 published in Notification No. G.S.R. 58 dated the 13th January, 1962, under sub-section (3) of section 26 of the Khadi and Village Industries Commission Act, 1956. [Placed in Library. See No. Lt-3488|62].
- (ii) a copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
- (a) The Newsprint Control Order, 1962 published in Notification No. CH(I)-18(1)|62 dated the 17th January, 1962.
- (b) Notification No. Ch. (1)-18(1)|62 dated the 20th January 1962. [Placed in Library See No. LT-3489|62].

(iii) a copy of the Central Silk Board (Amendment) Rules, 1962 published in Notification No. G.S.R. 205 dated the 17th February, 1962, under sub-section (3) of section 13 of the Central Silk Board Act, 1948. [Placed in Library. See No. LT-3490|62].

(iv) a copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—

- (a) Report (1961) of the Tariff Commission on the revision of the fair selling prices of caustic soda, chlorine, hydrochloric acid and bleaching powder.

(b) Government Resolution No. CH(I)-15(41)/61 dated the 31st January, 1962. [Placed in Library. See No. LT-3491|62].

NOTIFICATIONS UNDER MINIMUM WAGES ACT AND GOVERNMENT RESOLUTION

The Deputy Minister of Labour (Shri Abid Ali): I beg to lay the on Table:—

- (i) a copy each of the following Notifications under section 30A of the Minimum Wages Act, 1948, making certain further amendments to the Minimum Wages (Central) Rules, 1950:
- (a) G.S.R. No. 1512 dated the 23rd December, 1961.
- (b) G.S.R. No. 213 dated the 17th February, 1962. [Placed in Library, See No. LT-3492|62].
- (ii) a copy of Government Resolution No. WB-11(i)/61 dated the 5th January, 1962 setting up a Central Wage Board for the iron and steel industry. [Placed in Library, See No. LT-3493|62].
- (iii) a copy of the recommendations of the Central Wage